



GOVERNMENT OF JAMMU AND KASHMIR  
LABOUR AND EMPLOYMENT DEPARTMENT  
CIVIL SECRETARIAT, JAMMU/SRINAGAR.

Notification

Srinagar, the 4th June 2018

**SRO.249** :- Whereas, the Government is of the opinion that the benefits in the nature of Provident Fund, pension or gratuity enjoyed by the employees of the **'Tyndale Biscoe School and the Mallinson Girls School Society, Kashmir'** under its adopted Provident Fund Scheme, on the whole are not less favourable than the benefits provided to the employees under the Jammu and Kashmir Employees Provident Funds & Miscellaneous Provisions Act, 1961 or the Scheme framed thereunder.

Now, therefore, in exercise of the powers conferred by section 19 of the Jammu and Kashmir Employees Provident Fund & Miscellaneous Provisions Act, 1961, and in supersession of SRO-180 dated 10.06.1998 & SRO-181 dated 12.06.1998, the Government hereby exempt **'Tyndale Biscoe School and the Mallinson Girls School Society, Kashmir'** from the operation of provisions of the Jammu and Kashmir Employees Provident Fund Scheme, 1961 subject to the following conditions:-

1. That the employer/society shall in relation to the Provident Fund, Old age pension and gratuity to which the employees are entitled, maintain such accounts, submit such returns, make such investments, provide such facilities for inspection by the Provident Fund

Inspector/Commissioner and pay such charges to the Provident Fund Organization as the Government may direct from time to time.

2. That the employer/society shall not hereafter without the leave of the Government, reduce the total quantum of benefits in the nature of old age pension, gratuity or provident fund to which such employees are entitled to at the time of the exemption.

3. That the employer/society shall not amend/change Contributory Fund Rules without prior approval of the Government.

4. That the Assistant Provident Fund Commissioner, Srinagar shall also be a member of the Board of Trustees for Management of 'Tyndale Biscoe School and the Mallinson Girls School Society Staff Contributory Provident Fund, Kashmir'.

5. That the employer/society shall submit duly audited account of Contributory Provident Fund to the Government as well as Provident Fund Commissioner at the end of each financial year.

6. The Government shall be at liberty to withdraw the exemption, if it is satisfied that the society has mismanaged the Contributory Provident Fund or has violated any of the condition(s) laid down herein above.

By order of the Government of Jammu and Kashmir.

Sd/-

(Kifayat Hussain Rizvi)IAS

Commissioner/Secretary to the Government,  
Labour and Employment Department

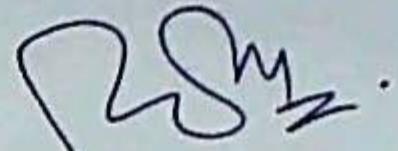
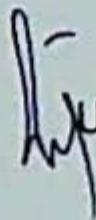
No.L&E/EPO/14/2017

Dated: 04-06-2018

Copy to the:-

1. Advisor to Hon'ble Chief Minister, J&K.
2. Principal Secretary to the Governor, J&K.
3. Principal Secretary to the Hon'ble Chief Minister, J&K.
4. Secretary to Government, Department of Law, Justice & Parliamentary Affairs.
5. Director Information, J&K, Srinagar with the request to publish the SRO in the next local dailies of Srinagar.
6. Provident Fund Commissioner, J&K, Srinagar.

7. Labour Commissioner, J&K, Srinagar.
8. Additional Provident Fund Commissioner, Kashmir.
9. General Manager, Government Press, Jammu for its publication in the next issue of Government Gazette.
10. Assistant Aprovedent Fund Commissioner, Srinagar.
11. Private Secretary to the Hon'ble Minister for Labour and Employment.
12. Private Secretary to the Hon'ble Minister of State for Labour and Employment.
13. Private Secretary to Commissioner/Secretary to the Government, Labour and Employment Department.
14. Chairman Board of Trustees, Tyndale-Biscoe School and the Mallinson Girls School Society Staff Contributory Provident Fund, Kashmir
15. Stock file (w.2.s.c.).



(Dr. Irfan Ali Khan) KAS

Under Secretary to the Government

